¹SPECIAL PROVISIONS RELATING TO THE BAR COUNCIL AND ADVOCATES IN THE NORTH-EASTERN AREAS (REORGANISATION) AND OTHER RELATED LAWS (AMENDMENT)

ACT, 2012 (26 OF 2012)*

CHAPTER III

AMENDMENTS TO THE ADVOCATES ACT, 1961 AND SPECIAL PROVISIONS RELATING TO THE BAR COUNCIL AND ADVOCATES

10. Special provision relating to Bar Councils and advocates.—(1) Any person who immediately before the commencement of the North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Act, 2012 (26 of 2012)¹ is an advocate on the roll of the Bar Council of the States of Assam, Nagaland, Meghalaya, Manipur and Tripura may give his option writing, within one year from the commencement of the North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Act, 2012 to the Bar Council of such State, to transfer his name on the roll of the Bar Council of any one State among the States of Meghalaya, Manipur and Tripura and notwithstanding anything contained in the Advocates Act, 1961 (25 of 1961) and the rules made thereunder, upon such option so given his name shall be deemed to have been transferred on the roll of the Bar Council of such State with effect from the date of the option so given for the purposes of the said Act and the rules made thereunder.

(2) The persons other than the advocates who are entitled immediately before the commencement of the North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Act, 2012, to practise in the common High Court or any subordinate Court thereof shall, on and after the commencement of the North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Act, 2012, be recognised as such persons entitled also to practise in the High Court of Meghalaya, the High Court of Manipur and the High Court

of Tripura or any subordinate Court thereof, as the case may be.

(3) The right of audience in the High Court of Meghalaya, the High Court of Manipur and the High Court of Tripura shall be regulated in accordance with the like principles as immediately before the commencement of the North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Act, 2012 are in force with respect to the right of

audience in the common High Court.

11. Right to appear or to act in proceedings transferred to High Courts of Meghalaya, Manipur and Tripura.—Any person who, immediately before the commencement of the North-Eastern Areas (Reorganisation) and Other Related Laws (Amendment) Act, 2012, is an advocate entitled to practise or any other person entitled to practise in the common High Court and was authorised to appear in any proceedings transferred from that High Court to the High Court of Meghalaya or the High Court of Manipur or the High Court of Tripura under section 28-I of the North-Eastern Areas (Reorganisation) Act, 1971 (81 of 1971) shall have the right to appear in the High Court of Meghalaya, or the High Court of Manipur or the High Court of Tripura, as the case may be, in relation to those proceedings.

^{1.} Came into force on 23-3-2013, vide S.O. 733(E), dated 15th March, 2013.

^{*} This Act was repealed by the Repealing and Amending (Second) Act, 2015 (19 of 2015), Sec. 2 and First Sch. (w.e.f. 14-5-2015). The Repeal of this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing.